

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1456/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Nuvoco Vistas Corporation Ltd.
V/s.
AB Infrabuild Pvt. Ltd.

1456 w
O.C.
/

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

ANOO PATIL

ADVOCATE FOR
CORPORATE DEBTOR

Y. J. Wadgaonkar

Priyanka Smetty
i/b Advaya Digital

Advocate for
Operational
Creditor

P. J. Wadgaonkar

ORDER
T.C.P. No. 1456/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of both the sides are present.
2. After hearing for some time since the debt by itself is in dispute, therefore both the sides are directed to place on record the respective Ledger Account Book in their Books of Accounts to ascertain the outstanding balance which is claimed as operational debt in this Petition.
3. The Petitioner has not proposed the name of the IRP. Hence directed to place on record the Consent Letter of the proposed IRP.
4. Adjourned to **08.12.2017**.

16.11.2017

aah

Sd/-

M.K. Shrawat
Member (Judicial)